THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) In his Presidential Address to the 73rd Plenary Session of the Indian National Congress at Bombay on December 28, 1969, Shri Jagjivan Ram, in his capacity as President, had stressed *inter alia* the need for "a civil service committee to the ideal of democracy, socialism and secularism" an ideal enshrined in the Constitution of India.

- (b) No, Sir.
- (c) Does not arise.

CENTRE-STATE RELATIONSHIP.

194. SHRI CHITTA BASU : DR. SALIG RAM :

Will the Minister of HOME AFFAIRS be pleased to refer to the^reply to Unstra-letl question No. 175 given in the Rajya Sabha on the 19th November, 1969 and state :

(a) whether the report of the Administrative Reforms Commission in Centre-State relationship has since been fully examined and any decisions arrived at ; if so, what are those decisions; and

(b) whether the working papers on Centre-State relationship as decided upon by the Standing Committee of the National Integration Council have since been prepared; and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The report is still indur examination.

SAFETY MEASURES FOR NATIONALISEDBANKS

195. SHRI SITARAM JAIPURIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) wtether the Central Government propose to initiate any steps, either in consultation with the State Governments or on their own, for the safety of the nationalised and State Banks and other Central undertakings situated in the States in the wake of the looting that took place in a branch of the State Bank of India in Calcutta in December, 1969; and

to Questions

(b) if so, the details of the proposal

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No special steps have been contemplated.

(b) Does not arise.

GRANT OF SPECIAL COMPENSATORYALLOWANCE IN ANDAMAN AND

NICOBAR ISLANDS

196. SHRI NIREN GHOSH : SHRI K. P. SUBRAMANIA MENON :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of special compensatory allowance paid to Government employees in Andaman and Nicobar Islands ;

(b) whether it is a fact that the Special Compensatory allowance is not paid in Andaman and Nicobar Islands to all the local recruits and if so, the reason therefor;

(c) whether Government propose to pay the allowance to all local recruits ; and if so, the time by when it will be done ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). There is no such allowance known as 'Special Compensatory allowance' sanctioned to the Government employees serving under the Andaman and Nicobar Administration. However, a Compensatory allowance and a 'Special allowance' have been sanctioned. The local recruits have been sanctioned Compensatory allowance at the same rates as for the mainland recruits. The local recruits are, however, not entitled to the 'Special allowance' at the rates admissible to mainland recruits/ deputationists. This is because the 'Special allowance' sanctioned to mainland recruits/ deputationists is intended to be an attraction or incentive for securing personnel from the mainland for service in the Islands.